Mr. Deputy-Speaker: The Bell is rung—now there i_3 quorum. I must again the remind the House that this is the third time that the Bell is being rung in the last 40 minutes. The question is:

"That the Bill be passed."

The motion was adopted.

श्रो रामसेवक यादव (वाराबंकी) : उपाध्यक्ष महोदय, इस कोरम के बारे में मैं कहना चाहता हूं कि आज अब तक 6 बार कोरम की घंटी बज चुकी है। अब यह जिम्मे-दारी सरकार की है। के वह कोरम को रक्खे। लेकिन जब इतनी गैर जिम्मेदारी से इस सदन का कार्य चल रहा है तो मैं आप से निवेदन करूंगा कि आज की बैठक को स्थगित कर दिया जाये।

उपाध्यक्ष महोदय : हर एक मैम्बर की जिम्मेदारी है कि वह कोरम रक्खे ।

श्री रामसेवक यादव : यह ग्राप की जिम्मदारी नहीं है बिल्क यह तो सरकार जिसे कि ग्रपना बिजनैंस पास कराना होता है उसकी जिम्मेदारी है कि वह उसके लिए जरूरी कोरम बनाये रक्खे।

14.4 hrs.

REPEALING AND AMENDING BILL

The Deputy Minister in the Ministry of Law (Shri Jaganatha Rao): Mr. Deputy-Speaker, on behalf of Mr. A. K. Sen, I beg to move:

"That the Bill to repeal certain enactments and to amend certain other enactments, as passed by Rajya Sabha, be taken into consideration."

Sir, this is a formal measure which is periodically brought before the House to bring the statute book uptodate because some of the enactments have spent themselves out and are no longer required. The enactments which are proposed to be amended are enumerated in the

Second Schedule while the enactments sought to be repealed are in the first Schedule. The enacts sought to be repealed have ceased to be in force or have become obsolete or their retention has become unneces-The notes on the Schedules give the reasons why certain legislation is sought to be repealed or why certain laws are sought to be amended. The amendments that are sought to be made are merely of a formal nature and they do not go to the root of any matter. This a routine measure and I move.

Mr. Deputy-Speaker: Motion moved:

"That the Bill to repeal certain enactments and to amend certain other enactments, as passed by Rajya Sabha, be taken into consideration."

Shri Solanki (Kaira): Mr. Deputy Speaker, I only want some clarifications on this Bill. On page 9, line 9 on the Second Schedule they want the figure 225 to be substituted for the figure 226. I had correspondence with the Chartered Accountants Association and they wrote to me that figure 224 was to be put there. I would like to know whether it is a mistake on the part of the Government that for 224 they have put here 226. Because the item 224 is again missing from this Bill.

श्री शिवमूर्ति स्वामी (किप्प्ल) :
उपाध्यक्ष महोदय, इस रिपीलिंग एण्ड एमेडिंग
बिल के बारे में मुझे केवल यह निवेदन करना
है कि खास तौर पर स्वतन्त्रता प्राप्ति करने के
पश्चात् बहुत से ऐसे कवानीन और रूत्स जो
कि हमारे मूलभूत हक और अधिकारों के
खिलाफ़ जाते हैं उनको रिपील करने के लिए
सरकार एक विशेष कमेटी नियुक्त करे या
फिर इसी ला कमीशन के जिम्मे यह सव
देखने का काम सुपुदं करे ताकि ऐसे सारे
इनएक्टमेंट्स रिपील किये जा सकें। मुझे
मालूम है कि ऐसे बहुत से कवानीन हमारी
स्टैंबूट बुक्स में हैं जो कि हमारे फंडामेंटल

[श्री शिवमूर्ति स्वामी]

राइट्स के खिलाफ़ जाते हैं ग्रौर उनके बारे में इस समिति को खास तीर पर देखना चाहिए।

उदाहरण के लिए मैं सदन को बतलाना चाहता हं कि किमिनल प्रोसीज्योर कोड में जो 107 धारा है उसमें फर्स्ट क्लास मजिस्टेंट को पावस देने के बारे में लिखा हम्रा है। कुछ इलाकों में डिवीजनल कमिश्नर फर्स्ट क्लास मजिस्टेट माना जाता है ग्रीर उसके बाद में तहसील में एक तहसीलदार भी उस के काम को चलाता है। ग्रब जाहिर है कि दफ़ा 107 में जो पावसं सिर्फ एक मजिस्टेट फर्स्ट क्लास को दी गई है वही पावर्स जब एक तहसीलदार इस्तैमाल करता है तो उसके बुरे असरात पैदा होते हैं और खद हमारे यहां ग्रभी हमने देखा कि इस तरह से तहसीलदार द्वारा 107 में ऐक्शन लिया गया और तक़रीबन 5-6 म्राद-मियों के फंडामैंटल राइटस को पामाल करके 3 महीने तक जेल में रक्खा गया है। यह चीज बिल्कूल गैर काननी है स्रौर यह उन सिटोज ज के फंडामेंटल राइट्स के खिलाफ जा रही है। इसलिए मैं मन्त्री महोदय से यह पुरजोर ग्रपील करूंगा कि वे इसके लिए या तो एक विशेष कमेटी नियक्त करे या ला कमीशन से इस के लिए रिकवैस्ट की जाये कि वह इस चीज को देखे कि रिम्रागेनाइजेशन श्रीफ स्टेटस के बाद जो बहुत से लोकल ऐक्टस हैं ग्रीर जिनका कि सेंट्रल ऐक्टस से क्लैश होता है उनका रिवीजन किया जाना वहत जरूरी है। जहां पर इस तरह के इन-ग्रेक्टमेंटस को रिपील किया गया है उनका मैं समयंन करते हुए जैसा कि मैंने बतलाया श्रीर किमिनल श्रीसीज्योर कोड की दफा 107 का हवाला भी दिया उसके श्रीर जो दूसरे लोकल ऐक्टस होते हैं ग्रौर वे सिटीजन्स के फंडामैंटल राइटस के खिलाफ जाते हों या जो संटल ऐक्टम से क्लैंश करते हो उन सब के बारे में देखभाल कराई जाये। बस मझे इतना ही कहनाथा।

Shri Jaganatha Rao: Mr. Deputy-Speaker, Sir as the House knows, the Law Commission has gone through various enactments and suggested amendments; it has published 26 reports it is now examining the Civil and the Criminal Procedure Code Procedure Code. We are always ready to introduce necessary amendments suggested by the Law Commission. The working of the Criminal Procedure Code is a matter for the State Governments because it relates to the law and order and the Government of India has nothing to do with it. Regarding the point raised by my hon. friend, may I refer him to the notes on clauses. He referred to section 226 of the Companies Act. The notes on clauses explain that this amendment seeks to rectify the mistake. By mistake section 226 had been mentioned and we are now trying to correct that mistake.

Mr. Deputy-Speaker: The question is:

"That the Bill to repeal certain enactments and to amend certain other enactments, as passed by Rajya Sabha, be taken into consideration."

The motion was adopted.

Mr. Deputy-Speaker: The question is:

"That Clause 2 to 5, Schedule I and Schedule II stand part of the Bill."

The motion was adopted.

Clauses 2 to 5, Schedule 1 and Schedule II were added to the Bill.

Clause I, the Enacting Formula and the Title were added to the Bill.

Shri Jaganatha Rao: Sir, I move: "That the Bill be passed."

Mr. Deputy-Speaker: The question is:

"That the Bill be passed."

The motion was adopted.

14:50 hrs.

GOLD (CONTROL) BILL

The Minister of Finance (Shri T. T. Krishnamachari): Mr. Deputy-Speaker, Sir, I beg to move:

"That the Bill to provide, in the economic and financial interests of the community, for the control of the production, supply, distribution, use and possession of, and business in, gold and ornaments and other articles of gold and for matters connected therewith, as reported by the Joint Committee, be taken into consideration."

I have on several occasions and also when I moved the Bill for reference to the Joint Committee, dealt with the circumstances under which Gold Control had been introduced and what its principal objectives were. I have also, for the information of the Members of the House, circulated a brief note on the subject and therefore it is not necessary to repeat what has already been said about the basic objectives of this measure.

On the 5th June, 1964, this Sabha adopted a motion referring the Gold (Control) Bill, 1963 to a Joint Com-The Rajya Sabha concurred mittee. in that motion on the 6th June, 1964. The Joint Committee held thirteen sittings in all. Having regard to the importance of the subject and the interest taken by the public, the Committee decided to hear evidence associations and others desirous presenting their views or suggestions and for this purpose issued a Press Communique inviting memoranda. 1,99,678 memoranda and representations were received by the Committee from various associations and individuals. The Committee gave an opportunity to 47 associations as well as a Member of Parliament to give oral evidence before it. Certain officials were also examined.

The Joint Committee has presented its report to this Sabha. That report fully explains the reasons for the change made by it and I would not like to take the time of the Sabha by repeating them. However, it is necessary to comment on the main points raised in the various minutes of Dissent and to touch upon some of the more important changes made by the Committee.

In most of the minutes of dissent, the 14 carat rule has been singled out for strong criticism. Apart from its unpopularity, it has been argued that once people start taking to 14 carat ornaments, they will be buying more gold ornaments than before because their intention would be to possess a certain pre-determined quantity in terms of pure gold content. Consequently, the object of reducing the demand for gold will be defeated. On these grounds, some Honourable Members have urged that instead of quality control, there may be quantity control While accepting the need for controlling the price and distribution of gold, some members have suggested that a statutory body like the State Trading Corporation or the Khadi Gramodyog Commission should be entrusted with the monopoly of buying and selling of gold in the country.

The object of the 14 carat rule is to make the existing supply of gold go round to a greater extent than before. Generally, when people go if for ornaments, they do not have the intention of acquiring a pre-determined quantity of gold. They are guided by the existing social customs and go in for, say, a set consisting of bangles, necklace and ear-rings. Obviously, for making this set, much less gold will be required if the ornaments are